

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 21/TT/2020

- Subject:** : Approval for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for 1x1500 MVA, 765/400 kV ICT at Vindhyachal Pooling Station along with associated bays, under “Transmission System associated with Vindhyachal-V (500 MW) project of NTPC (Part- A)” in the Western Region.
- Date of Hearing** : 28.7.2020
- Coram** : Shri I.S Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : MPPMCL and 11 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri. B. Dash, PGCIL
Shri. Abhay Choudhary, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for 1x1500 MVA, 765/400 kV ICT at Vindhyachal Pooling Station along with associated bays, under “Transmission System associated with Vindhyachal-V (500 MW) project of NTPC (Part- A)” in the Western Region.

3. The representative of the Petitioner submitted that the instant transmission system consists of only one asset which was put into commercial operation on 31.7.2017. There is no time over-run in case of the instant asset. He submitted that tariff for 2014-19 period was determined vide order dated 27.6.2018 in Petition No. 85/TT/2017. He submitted that the capital cost of ₹5513.59 lakh, as on 31.3.2019, claimed in the instant petition is less than that allowed vide order dated 27.6.2018 in Petition No. 85/TT/2017 and the initial spares claimed are within the ceiling limit. The Additional Capital Expenditure (ACE) claimed in the instant petition during the 2014-19 period is within the cut-off date of 31.3.2020 and is on account of balance and retention payments due to undischarged liability for works executed within cut-off date. The ACE claimed during 2019-20 is within the cut-off date of 31.3.2020 and is on account of undischarged liability towards final payment/withheld payment due to contractual exigencies for works executed within the cut-off date. The reply to the



Technical Validation letter has been submitted vide affidavit dated 4.5.2020 and rejoinder to the reply filed by Madhya Pradesh Power Management Company Limited (MPPMCL) has been submitted vide affidavit dated 13.7.2020.

4. The Commission directed the Petitioner to submit the reconciliation between Statement of IDC Discharge and Form-9C for the instant asset on affidavit, with advance copy to the Respondents by 14.8.2020.

5. The Commission further directed the Petitioner to submit the above information within the specified time and observed that no extension of time shall be granted.

6. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-

(V. Sreenivas)

Dy. Chief (Law)

